(d) Once the perspective plans for the 3 proposed CEZs in Tamil Nadu are finalised and the detailed Master Plans leading to identification of projects and their Detailed Project Reports (DPRs) are prepared, the projects would be implemented preferably through private sector or PPP route, wherever feasible.

Signing of FTAs

330. SHRI AJAY SANCHETI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the names of the countries with whom Government has signed Free Trade Agreements (FTAs) in the past;

(b) the objectives behind these FTAs;

(c) whether Government intends to take a comprehensive review of these FTAs; and

(d) if so, the details thereof along with need for such a review?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) The list of Free Trade Agreements (FTAs) India has entered into with other countries/blocs is given in the Statement (*See* below).

(b) The objectives behind these FTAs are to boost trade in goods, services and investment with partner countries/blocs of countries.

(c) and (d) A review/amendment of the FTAs is undertaken on the basis of mutual consent of the trading partners as and when the need for the same arises. However, internal assessment/evaluations of FTAs is a continuous process in consultation with various stakeholders, including industry representatives as well as Administrative Ministries/Departments.

Statement

List of Free Trade Agreements (FTAs) India has entered into with other countries/blocs

Sl. No.	Name of the Agreement	Date of signing of the agreement	Date of implementation of the agreement
1	2	3	4
1.	India-Sri Lanka FTA	28th Dec. 1998	1st March, 2000
2.	Agreement on SAFTA (India, Pakistan, Nepal,	4th January, 2004	1st January, 2006 (Tariff concessions implemented

1	2	3	4
	Sri Lanka, Bangladesh, Bhutan, the Maldives and Afghanistan)		from 1st July, 2006)
3	Revised Agreement of Cooperation between Government of India and Nepal to control unauthorized trade	27th October, 2009	27th October, 2009
4	India-Bhutan Agreement on Trade Commerce and Transit	17th January, 1972	Renewed periodically, with mutually agreed modifications.
5	India-Thailand FTA-Early Harvest Scheme (EHS)	9th October, 2003	1st September, 2004
6	India-Singapore CECA	29th June, 2005	1st August, 2005
7	India-ASEAN Trade in Goods Agreement (Brunei, Cambodia, Indonesia, Laos, Malaysia, Myanmar, Philippines, Singapore, Thailand and Vietnam)	13th August, 2009	• 1st January 2010 in respect of India and Malaysia, Singapore, Thailand. • 1st June 2010 in respect of India and Vietnam. • 1st September 2010 in respect of India and Myanmar. • 1st October 2010 in respect of India and Indonesia. • 1st November 2010 in respect of India and Brunei. • 24 January 2011 in respect of India and Laos. • 1st June 2011 in respect of India and the Philippines.

1	2	3	4
			• 1st August, 2011 in respect of India and Cambodia.
8	India-South Korea CEPA	7th August 2009	1st January, 2010
9	India-Japan CEPA	16th February, 2011	1st August, 2011
10	India-Malaysia CECA	18th February, 2011	1st July, 2011
11	India-ASEAN Services and Investment Agreement	November, 2014	1 July, 2015

Registration of handicraft artisans under IPR

331. PROF. M. V. RAJEEV GOWDA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there are any initiatives to register handicraft artisans under the Intellectual Property Rights (IPR) Regime;

(b) if so, the details thereof; and

(c) if not, whether Government plans to bring about any such reform?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Yes, Sir.

(b) Handicraft artisans can be registered as Authorized Users for the registered Geographical Indications as provided under Section 7(3) read with Section 17 of the Geographical indications of Goods (Registration and Protection) Act 1999. The Act provides that, any person claiming to be the producer of Registered GI products may apply in writing to the Registrar to register as an authorized user of geographical indications.

(c) Not applicable in view of (a) above.

Allowing 100 per cent FDI in e-commerce entities

332. SHRI D. RAJA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has decided to allow 100 per cent FDI in e-commerce entities;